<u>In the National Company Law Tribunal, New Delhi</u> <u>Registrar</u>

CP No. 1117/2016

SECTION OF THE COMPANIES ACT: 433 (e) & (f), 434 (1)(a) & 439

In the matter of:

Ravi Bhushan Goel & Anr.	Petitioner
VS.	
M/s. Earth Infrastructure Limited	Respondent

Order deliver on 12.07.2017

Coram: Shiv Ram Bairwa, Registrar

:

For the Petitioner (s)

Shri Harangad Singh, Advocate

For the Respondent (s)

None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7^{th} December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The counsel for petitioner has filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 on 13.6.2017.

The counsel for the petitioner has filed affidavit of service today.

List the matter before the Hon'ble Principal Bench on 28.7.2017.

(Shiv Ram Bairwa)
Registrar